

PART-I

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB

Notification

The 28<sup>th</sup> April, 2011

No. 22-Leg./2011.-The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 20<sup>th</sup> April, 2011 and is hereby published for general information:-

THE PEPSU TENANCY AND AGRICULTURAL LANDS (AMENDMENT)  
ACT, 2011

(Punjab Act No. 18 of 2011)

AN

ACT

further to amend the Pepsu Tenancy and Agricultural Lands Act, 1955.

Be it enacted by the Legislature of the State of Punjab in the Sixty-second Year of the Republic of India as follows:-

1. (1) This Act may be called the Pepsu Tenancy and Agricultural Lands (Amendment) Act, 2011.

Short title and commencement.

(2) It shall come into force at once.

2. In the Pepsu Tenancy and Agricultural Lands Act, 1955, in section 22, after sub-section (3), the following sub-section shall be added, namely:-

Amendment in section 22 of Pepsu Act 13 of 1955.

“(4) Notwithstanding anything contained in sub-section (1), (2) and (3), if the tenant is a company registered under the Companies Act, 1956, it shall not be entitled to acquire from its landowner in respect of the land comprising its tenancy, the proprietary rights under this section.”

GOBINDER SINGH,

Secretary to Government of Punjab,  
Department of Legal and Legislative Affairs.